

**BEFORE THE ON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 592/2019

In the matter of:

Jagpal Singh Yadav

...Applicant

Versus

Ministry of Environment & Others

...Respondents

NDOH :20.09.2019

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1. Status Report on behalf of DPCC in terms of order dated 11.07.2019.

Filed by:

(Sanjay Vatts)
Environmental Engineer
(Delhi Pollution Control Committee)
Respondent

New Delhi:

Dated: 17.09.2019

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 592/2019

In the matter of:

Jagpal Singh Yadav

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO ORDER
DATED 11.07.2019.**

1. That this Hon'ble Tribunal took up the above referred matter on 11.07.2019 and pleased to issue following directions:

Grievance in the present application is that Respondent No. 8, Krishan Pal has set up illegal structures on government land where polluting industrial activities such as welding business, painting of old almirahs and coolers, coal business, denting and painting of cars and preparation of sweets are being carried on resulting in damage to the environment and public health.

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2. That, officials of DPCC, Revenue Department, North DMC, Delhi Police and BSES carried out the inspection on 02.08.2019 and following was observed:-

(a) The plot opp. to the applicant land Khasra no. 292/4 is divided into 9 units and engaged in multiple activities like denting & painting of old almirah, fabrication of doors, gates & window grills, cement trading, wooden block/coal trading, light engineering works and manufacturing of sweets without installing ETP from last 2-3 years.

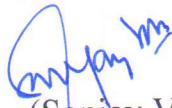
(b) DPCC consent, MCD health trade license and Authorization under HWM Rules, 2016 were not provided by the units.

(c) No separate bins were provided for segregation of waste as per MSW Rules, 2016.

(d) Trading/Business of coal/charcoal/wooden block is being done in public land.

(e) Public land is also encroached by fabricating and light engineering works units.

3. That due to gathering of crowd/mob the situation of the area became unstable and due to availability of insufficient police force closing/sealing of operating unit couldn't be taken place at the time of inspection. Joint team re-inspected the same site on 03.08.2019 and found that 6 number of unit vacated their premises.
4. That, remaining 3 parts of the plot occupied by sweet mfg. factory, trading of coal and trading of cements were sealed by team and the electricity was disconnected.
5. That Environmental Damages Compensation of Rs 3.42.00.000/- (Rs. Three Crores forty two lakhs) was imposed on M/s Krishan Pal, Khasara No. 292/2, Sayeed Nangloi, Delhi 110041 for operation of the units since last 2-3 year.
6. That prosecution proceedings shall be initiated against M/s Krishan Pal.
7. In view of the detailed action taken as above, it is prayed that the matter may pleased be disposed off.


(Sanjay Vatts)
Environmental Engineer